

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 702  
92/241- 242/ND/2022

**IN THE MATTER OF:**  
**Mr. Nitin Kumar Arora**

...**APPLICANT**

**Vs.**

**M/s. Indrigreens Farms Ltd. and Ors.**

...**RESPONDENT**

**Section**  
**U/s 241-242**

**Order delivered on 18.05.2023**  
**(Virtual Hearing)**

**Coram:**  
**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

:Mr. Yashoj Guglani and Mr.  
Navender Thakur, Advs.

**For the Respondent**

:

**ORDER**

Heard the submissions made by Ld. Counsel for the Petitioner as well as Ld. Counsel for the Respondent. Respondent's Counsel Mr. Ananjeya Mishra has submitted that he has been newly engaged in this matter. Therefore, prayed for grant of time to file vakalatnama as well as to bring the reply on record. Three days' time is granted for filing vakalatnama and ten days' time is granted for bringing the reply on record. Post this matter after ten days. List the matter on **05.06.2023**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(P.S.N. Prasad)**  
**Member (J)**